

B. RAJASEKHAR
REGISTRAR (IT-CUM-CPC)
FAC REGISTRAR GENERAL



AMARAVATHI
PIN - 522 239.
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Date:12-11-2019

To
All the Unit Heads
in the State of Andhra Pradesh


Dear Sir/ Madam,

As directed, I am to inform you that the Government intends to establish Grama Nyayalayas in all the Districts in the State of Andhra Pradesh for which proposals have been already received from the Subordinate Courts.

Since the statements have been sent long back, there is a need to examine the feasibility of establishment of Grama Nyayalayas in each district and therefore, fresh information has to be received from each Junior Civil Judge/ JFCM Court in each district furnishing the details relating to Mandals/ Police Stations under the jurisdiction of those Courts, no. of cases, which come under the purview of Grama Nyayalayas Act (FIRST SCHEDULE).

I therefore request you to send the fresh proposals for establishing Grama Nyayalayas in the Mandals in the enclosed formats in Proformas-I to IV on or before 14-11-2019 by 2-00 p.m.

Encl: Proformas I to IV


REGISTRAR (IT-CUM-CPC) 12/11
FAC REGISTRAR GENERAL

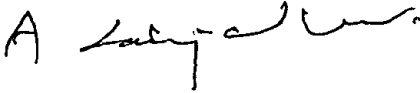
OFFICE OF THE PRINCIPAL DISTRICT JUDGE :: KURNOOL.

Dis. No. 5159 /Estt/2019.

Dated: 12-11-2019.

// Communicate //

All the Judicial Officers working in Kurnool District are requested to download the copy of Letter of the Hon'ble High Court of Andhra Pradesh, Amaravati, dated 12-11-2019 to send the fresh proposals for establishing Grama Nyayalayas in the Mandals in the enclosed formats in Proformas - I to IV on or before 13-11-2019 by 4-00 pm., for information and reference from the District Court website i.e., districts.ecourts.gov.in/kurnool.


Principal District Judge,
Kurnool.

To:
All Judicial Officers in the Unit of Kurnool District, and
The Civil and Criminal Branch, Principal District Court, Kurnool

PROFORMA-I

STATEMENT SHOWING THE DETAILS OF MANDALS IN THE JUNIOR CIVIL JUDGE'S COURT AND NUMBER OF CIVIL CASES WHICH COMES UNDER THE PURVIEW OF SECOND SCHEDULE OF THE GRAM NYAYALAYAS ACT

1) **NAME OF THE JUNIOR CIVIL JUDGE'S COURT:**

2) **JURISDICTION OF THE COURT :**

| Sl. No. | Name of the mandal | Distance from the Mandal Hqrs. to JCJ's Court | Population |
|---------|--------------------|---|------------|
| | | | |
| | | | |
| | | | |

3) **NUMBER OF CIVIL CASES, WHICH COMES UNDER THE PURVIEW OF SECOND SCHEDULE OF THE GRAM NYAYALAYAS:**

| Sl. No. | Nature of cases | Mandal-wise pendency of Civil cases which comes under the purview of Second Schedule of Gram Nyayalayas Act | | | |
|---------|--|---|--------------------|--------------------|--------------------|
| | | Name of the Mandal | Name of the Mandal | Name of the Mandal | Name of the Mandal |
| (i) | Civil Disputes: | | | | |
| | (a) right to purchase of property | | | | |
| | (b) use of common pasture | | | | |
| | (c) regulation and timing of taking water from irrigation channel | | | | |
| (ii) | Property Disputes: | | | | |
| | (a) Village and farm houses (possession) | | | | |
| | (b) Water channels | | | | |
| | (c) right to draw water from a well or tube well | | | | |
| (iii) | Other Disputes: | | | | |
| | (a) Claims under the payment of Wages Act, 1936 (4 of 1936) | | | | |
| | (b) claims under the Minimum Wages Act, 1948 (11 of 1948) | | | | |
| | (c) money suits either arising from trade transaction or money lending | | | | |
| | (d) disputes arising out of the partnership in cultivation of land | | | | |
| | (e) disputes as to the use of forest produce by inhabitants of Gram Panchayats | | | | |
| | TOTAL: | | | | |

PROFORMA-II

STATEMENT SHOWING THE NUMBER OF CRIMINAL CASES WHICH COMES UNDER THE PURVIEW OF FIRST SCHEDULE OF THE GRAM NYAYALAYAS ACT

- 1) **NAME OF THE JUNIOR CIVIL JUDGE/
JUDICIAL MAGISTRATE OF FIRST CLASS COURT:**
- 2) **JURISDICTION OF THE COURT :**

| Sl. No. | Name of the Mandal | Name of the Police Station | Distance from the Police Station to JCJ/JMFC Court |
|---------|--------------------|----------------------------|--|
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- 3) **NUMBER OF CRIMINAL CASES, WHICH COMES UNDER THE PURVIEW OF FIRST SCHEDULE OF THE GRAM NYAYALAYAS:**

| Sl. No. | Nature of cases | Police Station-wise pendency of Criminal cases which comes under the purview of First Schedule of Gram Nyayalayas Act | | | |
|---------|---|---|------------------|------------------|------------------|
| | | Name of the P.S. | Name of the P.S. | Name of the P.S. | Name of the P.S. |
| | Offences under IPC: | | | | |
| (i) | Offences for imprisonment upto two years | | | | |
| (ii) | Theft cases which comes under section 379, 380, 381, 411 and 414 of IPC, where the value of the stolen property does not exceed Rs.20,000/-. | | | | |
| (iii) | Offences under sections 454 and 456 of the IPC; | | | | |
| (iv) | Insult with intent to provoke a breach of the peace, under section 504, and criminal intimidation, punishable with imprisonment for a term which may extend to two years, or with fine, or with both, under section 506 of the IPC; | | | | |
| (v) | Abetment of any of the foregoing offences; | | | | |
| (vi) | An attempt to commit any of the foregoing offences, when such attempt is an offence. | | | | |
| | Offences and Relief under the other Central Acts: | | | | |
| (i) | Any offence constituted by an Act in respect of which a complaint may be made under Section 20 of the Cattle-trespass Act, 1871 | | | | |
| (ii) | The Payment of Wages Act, 1936 | | | | |
| (iii) | The Minimum Wages Act, 1948 | | | | |
| (iv) | The Protection of Civil Rights Act, 1955 | | | | |
| (v) | Order for maintenance of wives, children and parents under Chapter IX of the Cr.P.C., 1973 | | | | |
| (vi) | The Bonded Labour System (Abolition) Act, 1976 | | | | |
| (vii) | The Equal Remuneration Act, 1976 | | | | |

PROFORMA-III

STATEMENT SHOWING THE DETAILS OF CIVIL CASES, WHICH COMES
UNDER VARIOUS CENTRAL AND STATE ACTS (MANDAL-WISE) IN EACH
JUNIOR CIVIL JUDGES COURT AS ON 31-10-2019

| Sl. No. | Case No. | Nature of case | Section of Law under which it is punishable | Date of Institution | Stage of the case |
|---------|----------|----------------|---|---------------------|-------------------|
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PROFORMA-IV

STATEMENT SHOWING THE DETAILS OF CRIMINAL CASES, WHICH COMES
UNDER VARIOUS STATE ACTS (MANDAL-WISE) IN EACH
JUDICIAL MAGISTRATE OF FIRST CLASS COURT AS ON 31-10-2019

| Sl. No. | Case No. | Nature of offence | Section of Law under which it is punishable | Date of Institution | Stage of the case |
|---------|----------|-------------------|---|---------------------|-------------------|
| | | | | | |
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